

- | -

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO.73/2025

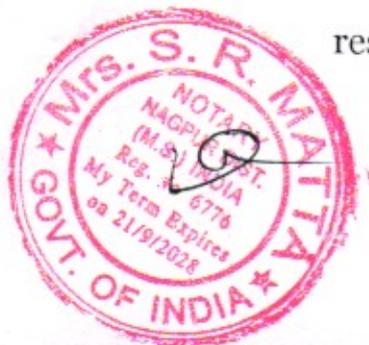
APPLICANT: News Item Titled "Futala Lake Charm Fades Amid Neglect & Poor Maintenance', appearing in The Times of India dated 25.05.2025

V E R S U S

RESPONDENTS: 1) Central Pollution Control Board,
2) Nagpur Municipal Corporation,
3) Maharashtra Pollution Control Board

**AFFIDAVIT IN COMPLY ON BEHALF OF THE
RESPONDENT NO.2/NMC**

I, Rajkumar S/o. Anandrao Meshram, aged 57 years,
Occ.: Assistant Commissioner (in-charge), Dharampeth
Zone no. 2, Nagpur Municipal Corporation Nagpur, w.e.f.
19.09.2025 having been duly authorized by the
respondent No.2 does hereby solemnly state as under:



- 2 -

1] It is submitted that the Hon'ble National Green Tribunal, Principal Bench, New Delhi, has registered a News Item titled, 'Futala Lake Charm Fades Amid Neglect and Poor Maintenance', published in The Times of India dated 25.05.2025, as Original Application No.297/2025.

2] It is submitted that, in the aforesaid matter, the Hon'ble Tribunal vide order dated 05.06.2025 impleaded the answering respondent as respondent No.2 in the matter and directed the respondents thereto to file their response before the Western Zone Bench Pune of NGT.

3] It is submitted that this Hon'ble Tribunal has taken Suo-Moto Cognizance of the issue for the first time after its transfer from the Principal Bench on 06.08.2025. At the request of the counsel appearing for the answering respondent, this Hon'ble Tribunal was pleased to grant time to the answering respondent to place its response to the said news article, so also to the affidavit filed by the respondent No.3, i.e. Maharashtra Pollution Control Board.

2 * Mrs. S. J. W. * 6

- 3 -

4] That, as per the directions issued by this Hon'ble Tribunal, the answering respondents have filed their reply by clarifying the factual position regarding steps taken by NMC vide its affidavit dated 03.09.2025 alongwith photographs of Futala Lake site.

5] This Hon'ble Tribunal, on 04.09.2025, was pleased to pass an order directing the NMC to file the previous orders passed by the Hon'ble Supreme Court in Special Leave Petition (C) No.1420/2024 filed by 'Swacch Association Nagpur' against the judgment of Hon'ble High Court dated 30.11.2023 in PIL No.4/2023. It is respectfully submitted that the Hon'ble Supreme Court was pleased to dismiss the aforesaid Special Leave Petition vide its judgment dated 07.10.2025, and accordingly, the interim stay granted on 25.01.2024 by the Hon'ble Supreme Court came to be vacated. It is respectfully submitted that in compliance with the order dated 04.09.2025, the answering respondent/NMC is hereby filing the copies of all orders passed in SLP (C)



No.1420/2024 annexed as **ANNEXURE: R2-1** for the kind perusal of this Hon'ble Tribunal.

6] That, as per the directions issued by this Hon'ble Tribunal on 04.09.2025, the respondent No.2/NMC vide its letter dated 03.11.2025 informed the respondent No.3/MPCB to include the names of four (4) officers as members of the joint committee. The copy of the letter dated 03.11.2025, annexed as **ANNEXURE: R2-2**, for the kind perusal of this Hon'ble Tribunal.

7] The Joint committee has inspected the disputed site of Futala Lake on 04.11.2025 alongwith officials of respondent No.2/NMC, the copies of photographs of inspection and photographs showing the removal of waste garbage, small plant and trees in order to clean the area near Futala Lake annexed as **ANNEXURE: R2-3** for kind perusal of this Hon'ble Tribunal.

8] Subsequently as per the information sought by the joint committee, after inspection of the Futala Lake on 04.11.2025, the Assistant Commissioner, Dharampeth



- 5 -

Zone-2, vide its letter dated 10.11.2025 informed to MPCB regarding steps taken from removal of garbage in the vicinity of Futala Lake i.e. nearby area of locality therefore all bonafide efforts are taken for cleaning the Futala Lake but as a matter of fact it is also duty of the residents and citizens not to throw any garbage in the lake. The copy of the letter dated 10.11.2025 is annexed as **ANNEXURE: R2-4** for the kind perusal of this Hon'ble Tribunal.

9] It is respectfully submitted that the answering respondent regularly removes the growing water hyacinth and waste at regular intervals from Futala Lake to keep the water clean. The copy of photographs annexed as **ANNEXURE: R2-5** for the kind perusal of this Hon'ble Tribunal.

10] Furthermore, it is necessary to repeat that the State Public Works Department, Nagpur Improvement Trust and Maharashtra Metro Rail Corporation are required to be necessary parties in the present application for its fair



- 6 -

adjudication and proper coordination with the authorities involved in this project in the interest of the public at large.

11] That in compliance with the order dated 04.09.2025, the respondent No.2/NMC has taken every effort in the interest of the public at large and the factual position already brought to the notice of this Hon'ble Tribunal. Furthermore, it is respectfully submitted that the report is awaited by the office of respondent No.3/MPCB and if any suggestions and recommendations are given by the respective authorities, the answering respondent/NMC is ready and willing to cooperate for the same in the interest of the public at large and looking to the controversy involved in the present application.

12] That the respondent No.2/NMC being a public authority not treat this proceeding as adversarial in any manner and shall abide by any directions issued by this Hon'ble Tribunal.



13] That the answering respondent No.2 also prays for an unconditional apology for any hardship caused to this Hon'ble Tribunal, it may kindly be taken into consideration.

Hence, this affidavit.

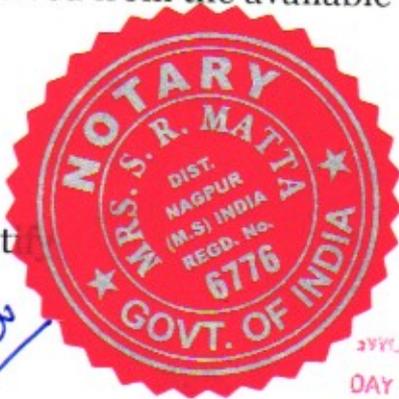
NAGPUR
DATED : 17/11/2025

Girish A. Kunte
Adv. Girish A. Kunte
C. F. RESP. No.2/NMC

VERIFICATION

Verified and signed at Nagpur on this 17th day of November 2025 that the contents of the above affidavit from paragraphs 1 to 13 are true and correct to the information received from the available office record.

I know and identify the deponent

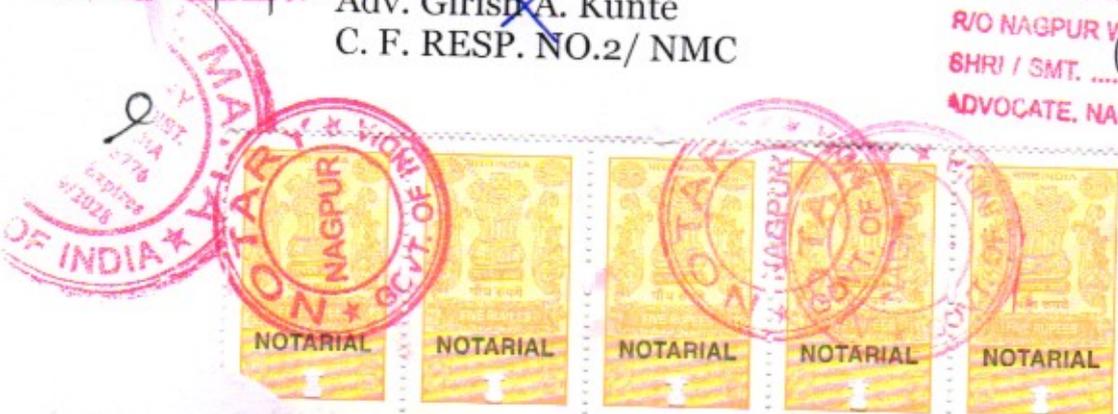


[Signature]
DEPONENT
Asst. Commissioner
Dharampeth Zone No.
NMC, Nagpur

Girish A. Kunte
Adv. Girish A. Kunte
C. F. RESP. NO.2/ NMC

APPEARED BEFORE ME ON THIS 17th DAY OF Nov 25 AT NAGPUR BY SHRI / SMT. / KU. *Rajkumar Meshram* R/O NAGPUR WHO HAS BEEN IDENTIFIED BY SHRI / SMT. *Girish A. Kunte* ADVOCATE, NAGPUR.

NOTARIAL RECORD
ENTRY No. *115*
DATE *17/11/2025*



[Signature]
Mrs. S. R. MATTA
ADVOCATE & NOTARY
B-8, Clarke Town, Nagpur

ITEM NO.11

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1420/2024

(Arising out of impugned final judgment and order dated 30-11-2023 in PIL No. 4/2023 passed by the High Court of Judicature at Bombay at Nagpur)

SWACCH ASSOCIATION, NAGPUR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.12236/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.12238/2024-EXEMPTION FROM FILING O.T. and IA No.14172/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Gopal Shankarnarayan, Sr. Adv.
Ms. Anindita Mitra, AOR
Mr. Satyajit Sarna, Adv.
Ms. Trisha Chandran, Adv.
Ms. Ragini Pandey, Adv.

For Respondent(s) Ms. Anagha S. Desai, Adv

UPON hearing the counsel the Court made the following
O R D E R

1 Issue notice returnable on 12 February 2024.

2 Ms. Anagha S Desai, counsel appearing on behalf of the fourth respondent accepts notice and seeks time to file a counter affidavit.

- 3 The counter affidavit shall be filed within a period of two weeks.
- 4 Till 12 February 2024, the fourth respondent shall maintain the *status quo* in all respects and no fresh construction shall be carried out.
- 5 List the Special Leave Petition on 12 February 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

ITEM NO.20

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.1420/2024

(Arising out of impugned final judgment and order dated 30-11-2023 in PIL No.4/2023 passed by the High Court of Judicature at Bombay at Nagpur)

SWACCH ASSOCIATION, NAGPUR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With IA No.12236/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.12238/2024-EXEMPTION FROM FILING O.T. and IA No.14172/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gopal Shankarnarayan, Sr. Adv.
Ms. Anindita Mitra, AOR
Mr. Satyajit Sarna, Adv.
Ms. Trisha Chandran, Adv.
Ms. Ragini Pandey, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.

- 11 -

SLPC 1420/2024

Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.

Ms. Anagha S. Desai, AOR
Mr. S. K. Mishra, Sr. Adv.
Mr. Satyajit A. Desai, Adv.
Mr. Abhinav K. Mutyalwar, Adv.
Mr. Siddharth Gautam, Adv.
Mr. Gajanan N. Tirthkar, Adv.
Mr. Vijay Raj Singh Chouhan, Adv.
Mr. Ananya Thapliyal, Adv.
Ms. Kumkum Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 List the Special Leave Petition on 26 February 2024.
- 2 The interim order passed on the earlier occasion to continue till 26 February 2024.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar

ITEM NO.29

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1420/2024

(Arising out of impugned final judgment and order dated 30-11-2023 in PIL No. 4/2023 passed by the High Court Of Judicature At Bombay At Nagpur)

SWACCH ASSOCIATION, NAGPUR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.12236/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED UDGMENT and IA No.12238/2024-EXEMPTION FROM FILING O.T. and IA No.14172/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 35267/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gopal Shankarnarayan, Sr. Adv.
Ms. Anindita Mitra, AOR
Mr. Satyajit Sarna, Adv.
Ms. Trisha Chandran, Adv.
Ms. Ragini Pandey, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

Mr. Gagan Sanghi, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. S. K. Mishra, Sr. Adv.
Mr. Satyajit A. Desai, Adv.
Ms. Kum Kum Mishra, Adv.
Ms. Yogita Deshmukh, Adv.
Mr. Abhinav K. Mutyalwar, Adv.
Mr. Siddharth Gautam, Adv.

-13-

Mr. Gajanan N. Tirthkar, Adv.
Mr. Vijay Raj Singh Chouhan, Adv.
Mr. Ananya Thapliyal, Adv.
Ms. Anagha S. Desai, AOR

Mr. Gharote Anurag A, AOR
Ms. Kalyani Bhide, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 List the Petitions on 07 March 2024.
- 2 Interim order to continue till the next date of listing.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(BEENA JOLLY)
COURT MASTER

ITEM NO.23

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1420/2024

(Arising out of impugned final judgment and order dated 30-11-2023 in PIL No. 4/2023 passed by the High Court Of Judicature At Bombay At Nagpur)

SWACCH ASSOCIATION, NAGPUR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.12236/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.12238/2024-EXEMPTION FROM FILING O.T. and IA No.14172/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 48861/2024 - EXEMPTION FROM FILING O.T. IA No.48858/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 35267/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 07-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gopal Shankarnarayan, Sr. Adv.
Ms. Anindita Mitra, AOR
Mr. Satyajit Sarna, Adv.
Ms. Trisha Chandran, Adv.
Ms. Ragini Pandey, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

Signature Not Verified
Digitally signed by
Tushar Mehta
Date: 2024.03.07
16:57:45 IST
Reason: 

Mr. Shekhar Naphade, Sr. Adv.
Mr. Gagan Sanghi, Adv.
Ms. Farah Hashmi, Adv.
Ms. Aishwarya Dash, Adv.

- 15 -

Ms. Salonee Paranjape, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. S. K. Mishra, Sr. Adv.
Mr. Satyajit A. Desai, Adv.
Ms. Kum Kum Mishra, Adv.
Ms. Yogita Deshmukh, Adv.
Mr. Abhinav K. Mutyalwar, Adv.
Mr. Siddharth Gautam, Adv.
Mr. Gajanan N. Tirthkar, Adv.
Mr. Vijay Raj Singh Chouhan, Adv.
Mr. Ananya Thapliyal, Adv.
Ms. Anagha S. Desai, AOR

Mr. Gharote Anurag A, AOR
Ms. Kalyani Bhide, Adv.

Mr. Mukesh Verma, Adv.
Mr Kamal Kumar, Pandey, Adv.
Mr. Shashank Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 On the request of Mr Tushar Mehta, Solicitor General and Mr Shekhar Naphade, senior counsel list the matter on 21 March 2024.
- 2 Interim order to continue till the next date of listing.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

ITEM NO.20

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1420/2024

(Arising out of impugned final judgment and order dated 30-11-2023 in PIL No. 4/2023 passed by the High Court of Judicature at Bombay at Nagpur)

SWACCH ASSOCIATION, NAGPUR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.12236/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.12238/2024-EXEMPTION FROM FILING O.T. and IA No.14172/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 48861/2024 - EXEMPTION FROM FILING O.T. IA No. 48858/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 35267/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gopal Shankarnarayan, Sr. Adv.
Ms. Anindita Mitra, AOR
Mr. Satyajit Sarna, Adv.
Ms. Trisha Chandran, Adv.
Ms. Ragini Pandey, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Yamini Singh, Adv.

- 17 -

Mr. Shekhar Naphade, Sr. Adv.
Mr. Gagan Sanghi, Adv.
Ms. Farah Hashmi, Adv.
Ms. Aishwarya Dash, Adv.
Ms. Salonee Paranjape, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. S. K. Mishra, Sr. Adv.
Mr. Satyajit A. Desai, Adv.
Ms. Kum Kum Mishra, Adv.
Ms. Yogita Deshmukh, Adv.
Mr. Abhinav K. Mutyalwar, Adv.
Mr. Siddharth Gautam, Adv.
Mr. Gajanan N. Tirthkar, Adv.
Mr. Vijay Raj Singh Chouhan, Adv.
Mr. Ananya Thapliyal, Adv.
Ms. Anagha S. Desai, AOR

Mr. Gharote Anurag A, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Kamal Kumar Pandey, Adv.
Mr. Shashank Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 List the Petition on 15 April 2024.
- 2 Interim order to continue till the next date of listing.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

ITEM NO.23

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).1420/2024

(Arising out of impugned final judgment and order dated 30-11-2023 in PIL No. 4/2023 passed by the High Court of Judicature at Bombay at Nagpur)

SWACCH ASSOCIATION, NAGPUR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.12236/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.12238/2024-EXEMPTION FROM FILING O.T. and IA No.14172/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 75567/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 48861/2024 - EXEMPTION FROM FILING O.T., IA No. 75569/2024 - INTERVENTION APPLICATION, IA No. 48858/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 35267/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 75555/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 15-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRAFor Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Anindita Mitra, AOR
Mr. Satyajit Sarna, Adv.
Ms. Trisha Chandran, Adv.
Ms. Ragini Pandey, Adv.For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Yamini Singh, Adv.Signature Not Verified
Digitally signed by
Sudhakar Kulkarni
Date: 2024.04.15
16:23:14 IST
Reason: Ms. Aishwarya Bhati, A.S.G.
Mr. Mukesh Verma, Adv.

Mr. Pankaj Kumar Singh, Adv.
Mr. Kamal Kumar Pandey, Adv.
Mr. Krishna Prakash Dubey, Adv.
Mr. Shashank Singh, AOR
Ms. Niharika Pradhan, Adv.

Mr. Shekhar Naphade, Sr. Adv.
Mr. Gagan Sanghi, Adv.
Ms. Farah Hashmi, Adv.
Ms. Aishwarya Dash, Adv.
Ms. Salonee Paranjape, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. S. K. Mishra, Sr. Adv.
Mr. Satyajit A. Desai, Adv.
Ms. Kum Kum Mishra, Adv.
Ms. Yogita Deshmukh, Adv.
Mr. Abhinav K. Mutyalwar, Adv.
Mr. Siddharth Gautam, Adv.
Mr. Gajanan N. Tirthkar, Adv.
Mr. Vijay Raj Singh Chouhan, Adv.
Mr. Ananya Thapliyal, Adv.
Ms. Anagha S. Desai, AOR

Mr. Dama Sheshadri Naidu, Sr. Adv.
Mr. Gharote Anurag A, AOR
Ms. Kalyani Bhide, Adv.

Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Rajat Joseph, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Application for intervention is allowed.
- 2 Two weeks' time is granted to file rejoinder affidavit.
- 3 List the Special Leave Petition on 3 May 2024.
- 4 Interim order to continue till the next date of listing.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

ITEM NO.801

COURT NO.14

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.1420/2024

[Arising out of impugned final judgment and order dated 30-11-2023 in PIL No.4/2023 passed by the High Court of Judicature at Bombay at Nagpur]

SWACCH ASSOCIATION, NAGPUR

Petitioner

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondents

Date : 12-02-2025 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s): Ms. Anindita Mitra, AOR

For Respondent(s): Mr. Aaditya Aniruddha Pande, AOR

Mr. Rameshwar Prasad Goyal, AOR

Ms. Anagha S. Desai, AOR

Mr. Gharote Anurag A, AOR

Mr. Rohit Anil Rathi, AOR

Mr. Mukesh Verma, Adv.
Mr. Shashank Singh, AOR

Mr. Rajat Joseph, AOR

UPON being mentioned the Court made the following
O R D E RNot to be deleted from the notified date i.e. 05th March, 2025.

Signature Not Verified

Digitally signed by
Rashmi Dhyani Pant
Date: 2025.02.12
17:17:34 IST
Reason: —

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)

ITEM NO.802

COURT NO.11

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 1420/2024

[Arising out of impugned final judgment and order dated 30-11-2023 in PIL No. 4/2023 passed by the High Court of Judicature at Bombay at Nagpur]

SWACCH ASSOCIATION, NAGPUR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

Date : 24-07-2025 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) : Ms. Anindita Mitra, AOR
Mr. Hrishikesh Chitale, Adv.

For Respondent(s) : Mr. Aaditya Aniruddha Pande, AOR
Mr. Rameshwar Prasad Goyal, AOR
Ms. Anagha S. Desai, AOR
Mr. Gharote Anurag A, AOR
Mr. Rohit Anil Rathi, AOR
Mr. Gurmeet Singh Makker, AOR
Mr. Shashank Singh, AOR
Mr. Rajat Joseph, AOR

UPON mentioning the Court made the following
O R D E R

List special leave petition in due course.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)

Signature Not Verified

Digital Signature of
JATINDER KAUR
Date: 2025.07.24
18:45:40 (IST)
Reason: —

ITEM NO.31

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1420/2024

[Arising out of impugned final judgment and order dated 30-11-2023 in PIL No. 4/2023 passed by the High Court of Judicature at Bombay at Nagpur]

SWACCH ASSOCIATION, NAGPUR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 169199/2024 - APPLICATION FOR PERMISSION, IA No. 75567/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 12236/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 48861/2024 - EXEMPTION FROM FILING O.T., IA No. 189661/2024 - EXEMPTION FROM FILING O.T., IA No. 189471/2024 - EXEMPTION FROM FILING O.T., IA No. 12238/2024 - EXEMPTION FROM FILING O.T., IA No. 276983/2024 - EXEMPTION FROM FILING O.T., IA No. 276982/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 48858/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 35267/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 14172/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 107481/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 91395/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 74161/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 45076/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 75555/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 11-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :

Signature Not Verified
Digitally signed by
DEEPAK S. CH
Date: 2024.08.13
17:18:10 IST
Reason: 

Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Anindita Mitra, AOR
Ms. Trisha Chandran, Adv.
Ms. Shreya Nair, Adv.
Mr. Satyajit Sarna, Adv.

For Respondent(s) :

Mr. Tushar Mehta, Solicitor General
 Mr. Siddharth Dharmadhikari, Adv.
 Mr. Aaditya Aniruddha Pande, AOR
 Mr. Shrirang B. Varma, Adv.
 Mr. Bharat Bagla, Adv.
 Mr. Sourav Singh, Adv.
 Mr. Aditya Krishna, Adv.
 Mr. Adarsh Dubey, Adv.
 Ms. Chitransha Singh Sikarwar, Adv.

Mr. Shekhar Naphade, Sr. Adv.
 Mr. Gagan Sanghi, Adv.
 Mrs. Farah Hashmi, Adv.
 Ms. Salonee Paranjape, Adv.
 Mr. Karan Bishnoi, Adv.
 Mrs. A.s Jamuna, Adv.
 Mr. Rameshwar Prasad Goyal, AOR

Mr. S. K. Mishra, Sr. Adv.
 Mr. Satyajit A. Desai, Adv.
 Ms. Yogeeta Chaudhary, Adv.
 Mr. Abhinav K. Mutyalwar, Adv.
 Mr. Siddharth Gautam, Adv.
 Mr. Ananya Thapliyal, Adv.
 Mr. Sachin Singh, Adv.
 Ms. Anagha S. Desai, AOR
 Mr. Pratik Kumar Singh, Adv.

Mr. Dama Seshadri Naidu, Sr. Adv.
 Mr. Gharote Anurag A, AOR
 Mr. Varad Kilor, Adv.

Mr. Rohit Anil Rathi, AOR
 Ms. Niharika Singh, Adv.

Mr. Tushar Mehta, Solicitor General
 Ms. Aishwarya Bhati, A.S.G.
 Mr. Gurmeet Singh Makker, AOR
 Ms. Ruchi Kohli, Sr. Adv.
 Ms. Astha Singh, Adv.
 Ms. Shivika Mehra, Adv.

Ms. Aishwarya Bhati, A.S.G.
 Mr. Mukesh Verma, Adv.
 Mrs. Vatsala Tripathi, Adv.
 Ms. Sonali Jain, Adv.
 Mr. Shashank Singh, AOR
 Mr. Krishna Prakash Dubey, Adv.
 Mr. Pawan Kumar Shukla, Adv.

Mr. Rajat Joseph, AOR
Mr. Hrishikesh S. Chitale, Adv.
Mr. Kaustubh D. Kadasne, Adv.
Mr. Harshad H. Jichkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List these matters on 14.08.2025.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR

ITEM NO.36

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1420/2024

[Arising out of impugned final judgment and order dated 30-11-2023 in PIL No. 4/2023 passed by the High Court of Judicature at Bombay at Nagpur]

SWACCH ASSOCIATION, NAGPUR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 169199/2024 - APPLICATION FOR PERMISSION, IA No. 75567/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 12236/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 12238/2024 - EXEMPTION FROM FILING O.T., IA No. 276983/2024 - EXEMPTION FROM FILING O.T., IA No. 48861/2024 - EXEMPTION FROM FILING O.T., IA No. 189661/2024 - EXEMPTION FROM FILING O.T., IA No. 189471/2024 - EXEMPTION FROM FILING O.T., IA No. 107481/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 91395/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 74161/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 45076/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS /FACTS/ANNEXURES, IA No. 276982/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 48858/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 35267/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 14172/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 75555/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

Date : 14-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Anindita Mitra, AOR
Ms. Trisha Chandran, Adv.
Ms. Shreya Nair, Adv.
Mr. Satyajit Sarna, Adv.

Signature Not Verified
Digitally signed by
DEEPAK SURI
Date: 2025.08.14
19:09:45 IST
Reason:

For Respondent(s) :

Mr. Tushar Mehta, Solicitor General
 Mr. Siddharth Dharmadhikari, Adv.
 Mr. Aaditya Aniruddha Pande, AOR
 Mr. Shrirang B. Varma, Adv.
 Mr. Bharat Bagla, Adv.
 Mr. Sourav Singh, Adv.
 Mr. Aditya Krishna, Adv.
 Mr. Adarsh Dubey, Adv.
 Ms. Chitransha Singh Sikarwar, Adv.

Mr. Shekhar Naphade, Sr. Adv.
 Mr. Gagan Sanghi, Adv.
 Mrs. Farah Hashmi, Adv.
 Ms. Salonee Paranjape, Adv.
 Mr. Karan Bishnoi, Adv.
 Mrs. A.S. Jamuna, Adv.
 Mr. Rameshwar Prasad Goyal, AOR

Mr. S. K. Mishra, Sr. Adv.
 Mr. Satyajit A. Desai, Adv.
 Ms. Yogeeta Chaudhary, Adv.
 Mr. Abhinav K. Mutyalwar, Adv.
 Mr. Siddharth Gautam, Adv.
 Mr. Ananya Thapliyal, Adv.
 Mr. Sachin Singh, Adv.
 Ms. Anagha S. Desai, AOR
 Mr. Pratik Kumar Singh, Adv.

Mr. Dama Seshadri Naidu, Sr. Adv.
 Mr. Gharote Anurag A, AOR
 Mr. Varad Kilor, Adv.
 Ms. Viddusshi, Adv.

Mr. Rohit Anil Rathi, AOR
 Ms. Niharika Singh, Adv.

Mr. Tushar Mehta, Solicitor General
 Ms. Aishwarya Bhati, A.S.G.
 Mr. Gurmeet Singh Makker, AOR
 Ms. Ruchi Kohli, Sr. Adv.
 Ms. Astha Singh, Adv.
 Ms. Shivika Mehra, Adv.

Ms. Aishwarya Bhati, A.S.G.
 Mr. Mukesh Verma, Adv.
 Mrs. Vatsala Tripathi, Adv.
 Mr. Shashank Singh, AOR
 Mr. Krishna Prakash Dubey, Adv.
 Mr. Pawan Kumar Shukla, Adv.

Mr. Rajat Joseph, AOR

UPON hearing the counsel the Court made the following
O R D E R

List this matter on 18.08.2025, to be taken up immediately
after fresh matters.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR

ITEM NO.47

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1420/2024

[Arising out of impugned final judgment and order dated 30-11-2023 in PIL No. 4/2023 passed by the High Court of Judicature at Bombay at Nagpur]

SWACCH ASSOCIATION, NAGPUR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 169199/2024 - APPLICATION FOR PERMISSION
IA No. 75567/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 12236/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 189471/2024 - EXEMPTION FROM FILING O.T.
IA No. 12238/2024 - EXEMPTION FROM FILING O.T.
IA No. 276983/2024 - EXEMPTION FROM FILING O.T.
IA No. 48861/2024 - EXEMPTION FROM FILING O.T.
IA No. 189661/2024 - EXEMPTION FROM FILING O.T.
IA No. 35267/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 14172/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 107481/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 91395/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 74161/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 45076/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 276982/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 48858/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 75555/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

Date : 18-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE N.V. ANJARIA

Digitally signed by NARENDRAN RASAD
Date: 2024.08.16
10:35:43 (IST)
Reason: []

Petitioner(s) : Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Anindita Mitra, AOR
Ms. Trisha Chandran, Adv.
Ms. Shreya Nair, Adv.
Mr. Satyajit Sarna, Adv.

For Respondent(s) :

For R1 & R2

Mr. Tushar Mehta, Solicitor General
 Mr. Siddharth Dharmadhikari, Adv.
 Mr. Aaditya Aniruddha Pande, AOR
 Mr. Shrirang B. Varma, Adv.
 Mr. Bharat Bagla, Adv.
 Mr. Sourav Singh, Adv.
 Mr. Aditya Krishna, Adv.
 Mr. Adarsh Dubey, Adv.
 Ms. Chitransha Singh Sikarwar, Adv.

For R3

Mr. Shekhar Naphade, Sr. Adv.
 Mr. Gagan Sanghi, Adv.
 Ms. Salonee Paranjape, Adv.
 Mr. Karan Bishnoi, Adv.
 Mrs. A.s Jamuna, Adv.
 Mr. Rameshwar Prasad Goyal, AOR

For R4

Mr. S. K. Mishra, Sr. Adv.
 Mr. Satyajit A. Desai, Adv.
 Ms. Yogeeta Chaudhary, Adv.
 Mr. Abhinav K. Mutyalwar, Adv.
 Mr. Siddharth Gautam, Adv.
 Mr. Ananya Thapliyal, Adv.
 Mr. Sachin Singh, Adv.
 Ms. Anagha S. Desai, AOR
 Mr. Pratik Kumar Singh, Adv.
 Mr. Puneet Sharma, Adv.

For R5

Mr. Dama Seshadri Naidu, Sr. Adv.
 Mr. Gharote Anurag A, AOR
 Mr. Varad Kilor, Adv.
 Ms. Viddusshi, Adv.

For R6

Mr. Rohit Anil Rathi, AOR
 Ms. Niharika Singh, Adv.
 Mr. Yashas Rk, Adv.

For R8

Mr. Tushar Mehta, Solicitor General
 Ms. Aishwarya Bhati, A.S.G.
 Mr. Gurmeet Singh Makker, AOR
 Ms. Ruchi Kohli, Sr. Adv.
 Ms. Astha Singh, Adv.
 Ms. Shivika Mehra, Adv.

For R9

Ms. Aishwarya Bhati, A.S.G.
 Mr. Mukesh Verma, Adv.
 Mrs. Vatsala Tripathi, Adv.
 Mr. Shashank Singh, AOR
 Mr. Krishna Prakash Dubey, Adv.
 Mr. Pawan Kumar Shukla, Adv.

Mr. Milind Modi, Adv.
Ms. Sonali Jain, Adv.

For Intervenor(s) Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Rajat Joseph, AOR
Mr. Hrishikesh S. Chitale, Adv.
Mr. Kaustubh D. Kadasne, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties at length.
2. Hearing concluded.
3. Judgment reserved.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR



2025 INSC 1199

Reportable

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. _____ OF 2025
(@Special Leave Petition (C) No.1420 OF 2024)

SWACCH ASSOCIATION, NAGPUR

...APPELLANT(S)

VERSUS

**THE STATE OF MAHARASHTRA
& ORS.**

...RESPONDENT(S)

J U D G M E N T

N.V. ANJARIA, J.

Leave granted.

1.1 Heard learned Senor Advocate Mr. Gopal Sankaranarayanan for the appellant, learned Solicitor General Mr. Tushar Mehta for respondent Nos.1, 2 and 8, learned Additional Solicitor General Ms. Aishwarya Bhati for

respondent Nos.8 and 9, learned Senior Advocate Mr. Shekhar Naphade for respondent No.3, learned Senior Advocate Mr. S.K. Mishra for respondent No.4, learned Senior Advocate Mr. Dama Seshadri Naidu for respondent No.5, learned Senior Advocate Mr. Rohit Anil Rathi for respondent No.6, learned Senior Advocate Mr. Neeraj Kishan Kaul for the intervenor, along with the respective assisting learned advocates, at length.

2. The appellant-original petitioner addresses challenge to the judgement and order dated 30.11.2023 passed by the Division Bench of the High Court of Bombay¹, whereby the High Court disposed of the Public Interest Litigation No.4 of 2023 with certain observations and directions, declining to grant prayers made in the petition.

2.1 The petition before the High Court was filed by the appellant-Swacch Association-an organisation registered under the Societies Registration Act, 1860 as also under the Bombay Public Trusts Act, 1950, claiming to be a body engaged in the green practices and for promoting a healthy environment, in which a grievance was raised in respect of certain constructions and recreational activities set up in and around the Futala Lake² in Nagpur City, Maharashtra. The case put forward by the appellant was that the said Futala

1 Hereinafter, "High Court".

2 Hereinafter, "Futala Tank"

Lake was a 'wetland' and it ought to be protected for its environmental value and that the constructions which were made thereat were of permanent nature.

2.2 What was prayed was to declare that the installation of Musical Fountain and machinery thereof inside the body of the Futala Lake was illegal and against the public trust principle. It was further prayed to declare that the construction of the Viewer's Gallery on the bank of the Futala Tank was also illegal. The third prayer was for issuance of direction against respondent No.5-Nagpur Metropolitan Regional Development Authority to remove the Musical Fountain and the related set-up installed inside the body of the Futala Tank and to restore the Tank to its original state.

2.3 The fourth prayer was advanced for directing respondent No.3-Municipal Corporation Nagpur and respondent No.4- Maharashtra Metro Rail Corporation to demolish the viewer's gallery. Yet another prayer was made to declare that the construction of the Parking Plaza on the land bearing *Khasra* No.13/3 at *Mauje Futala* was contrary to the zone shown in the sanctioned development plan for Nagpur. Also, a direction was sought against respondent Nos.3 and 4 to demolish the building which was under construction on the said land.

2.4 Interim prayers were made seeking a restraint order against respondent No.4 from carrying out further construction of the Parking Plaza as also against respondent No.5 from holding of Musical Fountain Show, Laser Show and Multimedia Show at the Futala Tank.

3. The case of the appellant before the High Court and further emphasised before this Court was *inter alia* that in the guise of beautification and in the name of recreational activities for the people, the respondent authorities had proceeded to construct and erect the Viewer's Gallery on the bank of the Futala Tank and had installed Musical Fountain in the body of the Tank. It was the grievance of the appellant that the construction of nine storeyed building near the Futala Tank was proposed for parking, food court, etc. and that erected there was a Floating Restaurant, artificial Banyan Tree and a Musical Fountain inside the body of the lake.

3.1 It was contended that the Futala Lake was identified as 'wetland' in the map of Wetland Atlas of Maharashtra which was part of National Wetland Atlas. It was further claimed that the Lake is a 'wetland' within the meaning of Rule 2(1)(g) of the Wetlands (Conservation & Management) Rules, 2017³, therefore the restrictions contained in Rule 4(2) (vi) of the 2017 Rules would apply, more particularly in the

³ Hereinafter, "2017 Rules".

- 35 -

present case the prohibition contained in Rule 4(1)(iv) would operate.

3.2 It was stated that in the National Wetland Inventory as carried out by Space Application Centre, Ahmedabad under the project "National Wetland Inventory and Assessment ("NWIA)" funded by the Ministry of Environment, Forest and Climate Change, Government of India, the Futala Tank was mentioned amongst 2,01,503 wetlands in the inventory list. The definition of wetland provided in Rule 2(1)(g) of the 2017 Rules has been wrongly construed by the High Court.

3.3 It was the case of the appellant that not only those prohibitions were given a go-by in creating recreational and beautification projects at the lake site, but the Construction Rules and the norm of minimum Fifteen meters' distance for any construction from a waterbody were also violated. It was further contended that in the sanctioned development project of Nagpur City, the proposed construction between the Futala Tank and eighteen metres road was permissible, however the construction was found to be on the *Pali* (boundary wall) of the Futala Tank.

3.4 It was next contended that the setting up of artificial Banyan Tree was a permanent construction inside the waterbody which was not only in breach of the prohibitory

rules, but also it has a damaging effect to the Lake. It was the case that a waterbody of Futala Tank- a 'wetland', was exploited for commercial purposes without caring for adverse ecological effect.

3.5 It was pleaded that under Article 21 of the Constitution, right to life has been given an expanded interpretation by this Court to include the right to clean air, clear water, clean environment, hygienic atmosphere and ecological balance. Article 48-A of the Constitution lays down the duty of the State to protect, safeguard and improve the environment and safeguard forest and wildlife, in addition to Article 51-A (g) of the Constitution which casts a duty on every citizen to protect the natural environment including lakes and rivers.

3.6 The appellant then referred to the principle of public trust enunciated by this Court in **M.C. Mehta vs. Kamal Nath & Ors.**⁴ It was submitted that the construction of Viewer's Gallery on the Futala Tank would change the nature of the waterbody as well as its use, to take away its environmental value. It was submitted that the activities permitted in and around the tank run contrary to the doctrine of public trust.

⁴ (1997) 1 SCC 388

- 37 -

3.7 It may be mentioned that the High Court by a reasoned order dated 05.07.2023 refused to grant any interim relief to the appellant. The *prima facie* finding was recorded in the interim order that the Futala Lake does not fall within the purview of Rule 2(1)(g) of the 2017 Rules. However, the High Court observed that since the lake was mentioned as 'wetland' in the National Wetland Inventory and Assessment (NWIA), prohibition in Rule 4(2)(vi) of 2017 Rules deserves to be treated as relevant to protect the lake.

4. Respondent No.3-Municipal Corporation Nagpur, respondent No.4-Maharashtra Metro Rail Corporation and respondent No.5- Nagpur Metropolitan Regional Development Authority filed their replies and placed materials before this Court also in the present proceedings to refute the case and allegations of the appellant.

5. The following facts which are not disputed, go to show that the competent authorities granted various permissions for the projects and recreational facilities at Futala Lake, which were in accordance with the Rules and the norms.

(a) For Viewer's Gallery, plans were submitted on 29.08.2019 which were sanctioned by the Municipal Corporation Nagpur on 18.10.2019. The Heritage Committee granted sanction on 29.09.2018 and the

revised plan was sanctioned on 15.06.2021, in accordance with which the work was executed.

(b) The Parking Plaza plan was sanctioned by the Town Planning Department, Nagpur Municipal Corporation on 01.09.2022. The Heritage Committee also approved the parking plaza construction. It was thereafter that the Environmental Management Plan and the Dam Stability reports were submitted. The Heritage Committee again sanctioned the proposal on 30.06.2022.

(c) The Floating Stage-cum-Floating Banquet was permitted as per the No Objection Certificate (NOC) received on the different occasions on 07.03.2022, 21.03.2022 and 08.04.2022 from the Public Works Department. Similarly, NOCs were received from Group Captain, Commanding Officer, HQ Maintenance Command (Unit) on 22.09.2022, from District Deputy Commissioner of Animal Husbandry, Nagpur on 28.04.2022, from Assistant Commissioner, Fisheries Department, Nagpur on 23.05.2022, from the authority of the Heritage Conservation Committee, Nagpur on 20.07.2022, from Nagpur Municipal Commissioner, Nagpur on 10.05.2022 and also from the City Police Commissioner, Nagpur on 03.12.2022. Thus, the competent authorities have sanctioned the project.

- 39 -

(d) The artificial Banyan Tree is a part of Multimedia Show for which also admittedly, NOC was obtained from the authorities mentioned above, including the local authority.

(e) In respect of alleged utilization of land bearing Number 13/3 Mauje Futala, the Forest Department through Office of the Deputy Conservation Officer, Nagpur by communication dated 01.03.2024, stated that the said land was not a forest land. It was occupied by Dr. Panjabrao Deshmukh Agricultural University which used to grow saplings thereon.

(f) The Parking Plaza is not set up in the agricultural zone. It was given out that as per the applicable Regulation, the development of parking plaza upto 0.2 FSI of the gross plot area is permissible and that the competent authority has sanctioned the building plan accordingly in compliance with the norm.

(g) By Notification dated 15.10.2003, the State Government sanctioned the 'Regulations for conservation of building, artefacts, structures, areas and precincts of historic and cultural significance'. The Futala Tank is mentioned at serial number 132 in the Schedule of these Regulations which is treated as Grade I heritage structure.

In that view, the necessary sanction of the Heritage Conservation Committee was obtained before securing the permission for development of Futala Tank and Parking Plaza etc. which was granted by the Heritage Committee after obtaining a compliance report.

5.1 It is to be stated that the abovementioned permissions and No Objection Certificates granted by the competent authorities concerned, for the recreational facilities and beautification project set up at the place of the Lake, have not been challenged by the public interest litigant-appellant at any stage of the proceedings.

5.1.1 The respondents, including respondent No.4 have stated that in order to ensure the protection of ecological balance, compensatory afforestation was carried out in respect of the trees which were required to be removed for executing the directions at certain places. The trees which were removed were compensated by planting other trees at the location given by the Municipal Corporation. It was claimed that the Floating Musical Fountain Show resulted into improvement of quality of water in the Futala Tank and its aquatic life is enhanced. It was further stated that the Viewer's Gallery and the Parking Plaza are in the dry zone. The Viewer's Gallery has worked as protection against dumping of waste and encroachment.

-41-

5.2 Now, before proceeding further, it is warranting for the court to conclude on the kind and nature of the constructions in and around the Futala Tank, which are subject matter of grievance. The work of Viewer's Gallery has been executed as per the approved plan and that it was shown that the same is constructed on the Bund road adjacent to the precinct of the Futala Tank, which does not disturb the existing precinct. It is at a height of 4 metres above the dam level, which is permissible under the guidelines. The Gallery does not touch the embarkment structure. It could not be demonstrated that the Viewer's Galley in its existence has any adverse ecological effect.

5.2.1 No constructions are carried out in the catchment area of the Lake. The construction of the floating restaurant, banquet and the platform could not be categorized as permanent construction. It was given out that platform design was reviewed and vetted by IIT, Mumbai.

5.2.2 What was harped in particular on behalf of the appellant is that the Banyan Tree artificially created for recreational purpose is put up inside the Futala Lake and that it is a permanent structure causing serious harm to the waterbody. It was also claimed that 7000 tonnes of concrete stones were dumped inside the tank for constructing the screen of the Banyan Tree.

5.2.3 As per the factual details placed by the respondents, the said allegation was erroneous and exaggerated, merely based on the newspaper clipping. It was stated that since the Banyan Tree is to be used as the screen for the 3D show, it is accordingly erected using the Kerb stones weighing 350 tonnes in the total area placed inside the structure so that there is no lateral movement and the wind load is countered.

5.2.4 The Banyan Tree size is 25m x 10=250 square meters which is just 0.51% of the total area of the tank. Importantly, the structure of Banyan Tree is not secured by any permanent foundation. Nor it is affixed on the bed of the tank. Therefore, the structure of banyan tree cannot be termed as permanent structure. The working of the said Banyan Tree structure was executed as per the design proof-checked by Visvesvaraya National Institute of Technology, Nagpur.

5.2.5 When the Banyan Tree is not embedded on the bed of the lake and when there is no foundational support laid for it inside the tank and when it is removable at any time, this Court is inclined to accept and hold that the erection of Banyan Tree could not be regarded as a permanent structure. The structure possesses all the characteristics of a temporary structure on account of its very nature of built and removability, the existence thereof cannot be viewed as perpetual.

-43-

5.3 Next examining the central issue as to whether the Futala Tank classifies within the meaning and definition of Section 2(1)(g) of the 2017 Rules, the Futala Tank, also known as Telangkhedi Tank, a waterbody situated on the Western side of Nagpur City, was constructed in the year 1799 by Shri Gyanoji Bhosale. The lake covers, along with its catchment to be about 200 hectares. It was not a natural water reservoir, but constructed by the then Ruler, to cater to the irrigational needs. Undoubtedly, the lake is a man-made lake for the city of Nagpur.

5.3.1 When the definition of 'wetland' in Rule 2(1)(g) of the 2017 Rules is looked at, the Futala Lake is not classifiable within the statutory definition. The 2017 Rules are framed by the Parliament in exercise of powers conferred by Section 25 read with Sub-Section (1) and clause (v) of Sub-Section (2) and Sub-Section (3) of Section 3 and Section 23 of the Environment (Protection) Act, 1986, in supersession of Wetlands (Conservation and Management) Rules, 2010.

5.3.2 Rule 2 (1)(g) of the Rules contained the definition of 'Wetland' which is as under,

" 2(1) ...

(g) 'wetland' means an area of marsh, fen peatland, or water; whether natural or artificial, permanent or

temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes.”

5.3.3 It could be seen from the aforesaid definition of ‘wetland’ that the statutory concept of wetland does not include river channels, water body and tanks which are specifically constructed for drinking water purposes and the structural construction is for aquaculture, salt production, recreation and irrigation purposes. Such exclusions stand outside the corners of the definition. Section 2(1)(i) is the definition of “wise use of wetlands” to mean the maintenance of the ecological character, achieved through implementation of eco-system approach within the context of sustainable development.

5.3.4 The historical facts given out in the reply of respondent No.4 filed in the present proceedings, goes to show clearly that the lake is a man-made waterbody constructed for drinking water and for irrigation purpose. It is

- 45 -

stated that as per the available record of Futala Tank at the Nagpur Museum of Archaeological Department of Nagpur popularly known as Ajab bungalow, *'Originally the reservoir was constructed to create a source of water in the Telankhedi precinct, which was recreational garden for the bhonsale's and site for their prestigious guest house for dignitaries. This catchment lake was formed by damming the Futala stream which collects water from the slope of seminary hills and starky hillock. Retaining wall forms the eastern edge of the lake, and it was a broad low parapet and circular bastions. Futala stream which is one of the important tributaries of Nag River in the City, became significant due to holding of water in the Futala Tank.'*

5.3.5 The Futala Tank is thus an arrangement in the lower promenade in the centre. There is a well in which water is collected through weep holes inside the stone masonry. The water is supplied by gravity force through pipes. It was stated that there is a valve for operation. These aspects go to show that the Futala Lake was made for irrigational purpose. It was stated that the area of the Punjabrao Deshmukh Krishi Vidyapeeth which is for agricultural and research purpose falls on the Eastern side, that is, on other side of the road.

5.4 In view of this Court, the Futala Lake is a man-made waterbody and it does not fall within the meaning of the

statutory definition and is not a 'wetland' as defined in Rule 2(1)(g) of the 2017 Rules. The definition excludes human-made waterbodies and those constructed *inter alia* for irrigation purposes. The High Court was justified in recording finding in the interim order dated 05.07.2023 and confirming the same while passing the impugned final judgment and order.

5.5 It is to be noted that Rule 4 of the 2017 Rules which provides for the restrictions of activity in the 'wetland' would not apply *stricto sensu* to Futala Tank as the Lake falls outside the statutory definition. The said Rule is extracted hereinbelow,

"4. Restrictions of activities in wetlands.—(1) The wetlands shall be conserved and managed in accordance with the principle of 'wise use' as determined by the Wetlands Authority.

(2) The following activities shall be prohibited within the wetlands, namely,-

(i) conversion for non-wetland uses including encroachment of any kind;

(ii) setting up of any industry and expansion of existing industries;

(iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the

-47-

Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;

(iv) solid waste dumping;

(v) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;

(vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

(vii) poaching.” (Emphasis supplied)

5.6 It is to be noticed however, that one of the prohibited activities in Rule 4 (2)(vi) of the 2017 Rules is construction of permanent nature. In **M.K. Balakrishnan vs. Union of India** which was Writ Petition (Civil) No.230 of 2001 by order dated 08.02.2017, this Court dealt with the subject matter of ‘wetland’ identification and directed as under,

"We direct the application of the principles of Rule 4 of the Wetlands (Conservation and Management) Rules, 2010 to these 2,01,503 wetlands that have been mapped by the Union of India. The Union of India will identify and inventorize all these 2,01,503 wetlands with the assistance of the State Governments and will also communicate our order to the State Governments which will also bind the State Governments to the effect that these identified 2,01,503 wetlands are subject to the principles of Rule 4 of the Wetlands (Conservation and Management) Rules, 2010"

5.6.1 In the subsequent order dated 04.10.2017, the aforesaid direction was reiterated stating that in terms of the previous orders dated 08.02.2017, a total of 2,01,503 wetlands that have been mapped by the Union of India should continue to remain protected on the same principle as were formulated in Rule 4 of the Wetlands (Conservation and Management) Rules, 2010.

5.6.2 In view of above, the High Court in its impugned judgment correctly observed in paragraph 9,

"Notwithstanding the aforesaid position on record, we may refer to the Office Memorandum dated 8-3-2022 issued by the Ministry of Environment, Forests and Climate Change of the Government of India. In the light of the order passed by the Hon'ble Supreme Court on 4-10-2017 in Writ Petition

-49-

(Civil) No.230 of 2001 [M.K. Balakrishnan and others Versus Union of India and others], it was clarified/reiterated by the said Office Memorandum that the wetlands identified as per NWIA 2011 should be protected as per Rule 4 of the Rules of 2017."

5.6.3 The following further pertinent observations made by the High Court in the same paragraph,

".....even if Futala Lake is not a declared wetland by the State Wetland Authority, the restrictions imposed vide Office Memorandum dated 8-3-2022 ought to apply to the said Lake. It is in this backdrop that the respondents had been directed to ensure that the spirit behind enacting the Rules of 2017 is not violated by undertaking any construction of a permanent nature within Futala Lake. We are inclined to continue this direction with a view to protect and preserve Futala Lake from any construction of permanent nature being undertaken therein."

5.7 It is to be appreciated that the High Court gave certain directions including that the respondent shall ensure that the spirit of Rule 4(2)(vi) of the 2017 Rules will be respected and structure of any permanent nature within the lake would not be undertaken. The High Court further directed the respondents including the Municipal Corporation Nagpur to ensure that the activities nearby the Futala Lake does not lead to any damage to the Lake and further that the entire

waterbed along with its recreational and beautification structures are kept clean and properly maintained.

5.8 It is only proper that this pristine waterbody in the city of Nagpur continues to exist with twin objectives, namely to bring public good for the citizens of the city of Nagpur and also contribute to maintain environment friendliness without causing any ecological damage, both to the waterbody itself as well as to the quality of aqua life. This Court reiterates the directions as well as hope expressed by the High Court.

5.9 Applying the restrictions and rigours of Rule 4 of 2017 Rules and in ensuring its relevance to the waterbodies or wetlands, even if they are not covered within the statutory definition, there is a recognition of precautionary principle and doctrine of public trust, which is a judicial foresight and a salutary approach. The various directions issued by the High Court as referred to above, in the impugned judgment, are only an extension of such foresighted thought acted upon.

6. The judicial wisdom has evolved the doctrine of public trust. This doctrine has the intake of Articles 48-A and 51-A (g) of the Constitution, which in its ultimate analysis aims to preserve and conserve the natural resources like air, water, objects of nature to be applied for public good and collective societal interest and the natural bodies of various kinds on the earth. The concept is that the public has a right

- 51 -

to expect certain natural things including waterbodies, wetlands and natural lands like forests to retain their natural ingredients, and further that the idea of maintenance of their original characteristics finds way into the law of the land.

6.1 Propounded in **M.C. Mehta** (supra) and several subsequent decisions of this Court, the public trust doctrine is a salutary principle. The Supreme Court observed in **M.C. Mehta** (supra) that,

“The notion that the public has a right to expect certain lands and natural areas to retain their natural characteristic is finding its way into the law of the land. The ancient Roman Empire developed a legal theory known as the "Doctrine of the Public Trust". The Public Trust Doctrine primarily rests on the principle that certain resources like air, sea, waters and the forests have such a great importance to the people as a whole that it would be wholly unjustified to make them a subject of private ownership. The said resources being a gift of nature, they should be made freely available to everyone irrespective of the status in life.....”

(Para 23)

6.2 In the following observation, there lies a dictum that upholding of the public trust principle is the duty of the governmental authorities dealing with the natural resources,

“25. The Public Trust Doctrine primarily rests on the principle that certain resources like air, sea, waters and the forests have such a great importance to the people

as a whole that it would be wholly unjustified to make them a subject of private ownership. The said resources being a gift of nature, they should be made freely available to everyone irrespective of the status in life. The doctrine enjoins upon the Government to protect the resources for the enjoyment of the general public rather than to permit their use for private ownership or commercial purposes.

(Para 25)

6.2.1 It was then stated,

“Three types of restrictions on governmental authority are often thought to be imposed by the public trust : first, the property subject to the trust must not only be used for a public purpose, but it must be held available for use by the general public; second, the property may not be sold, even for a fair cash equivalent; and third the property must be maintained for particular types of uses.”

(Para 25)

7. The public trust doctrine need not be limited to the natural bodies such as waterbodies, wetlands, lakes, rivers which are nature's gifts, but holds true also with respect to the man-made or artificially created waterbodies as well as the things and the objects from nature in order to promote ecology and environment. All those man-made or artificial bodies created from natural resources which contribute to the environment and are eco-friendly in their existence, have to be subject to the doctrine of public trust.

- 53 -

8. The human activities which are in tune with the nature and ecology or which are designed for creating healthy environment have to be guided and protected by legal measures. It calls for the responsibility not only on the part of the citizens, but the authorities also are equally enjoined to ensure that the doctrine of public trust in this sphere is applied and furthered.

9. The public trust doctrine would thus extend in respect of even man-made or artificially created natural objects, waterbodies, lakes, wetlands, etc. which are drawn and created from the nature or natural resources. It would in ultimate analysis pave way to extend to ensure the availment of right of healthy environment and ecological balance recognized for the citizens under Article 21 of the Constitution. At the same time promoting sustainable development for public good is not alien to it.

10. The judgment and order of the High Court and the directions issued therein are a balancing exercise. It is eminently proper and legal, booking no error.

11. The present appeal is hereby dismissed.

-54-

In view of the dismissal of the Appeal, all interlocutory applications, as may be pending would not survive and stand disposed of accordingly.

.....,CJI.
[B.R. GAVAI]

.....,J.
[K. VINOD CHANDRAN]

.....,J.
[N.V. ANJARIA]

**NEW DELHI;
OCTOBER 07, 2025.**

(VK)

Office, Nagpur Municipal Corporation
Dharampeth Zone No. 2
Behind Harne Mahila Samaj Bhavan, Gokulpeth,
Nagpur - 440010
Landline No. 07122565589, 07122567056
E-mail ID - nmcdharampethzone2@gmail.com

No.:- AC/1020/Z-II/2025

Dated :- 3/11/2025

To,
Hon. Hema Deshpande,
Regional Officer (M.P.C.B.),
Nagpur.

Subject :- Joint Committee visit w.r.t. Hon'ble NGT Order in OA No. 73 of 2025 (WZ) dtd. 23-09-2025.

- Ref'nce** :- 1. Hon'ble NGT Order in OA No. 73 of 2025 (WZ) dtd. 23-09-2025 New item titled "Futala Lake's charm fades amid neglect and poor maintenance" appearing in Times of India dtd. 25-05-2025.
2. MPCB/1064/2025 dtd. 3-11-2025.

With reference to the subject cited above, the Members of the Joint Committee are as follows :

1. Assistant Commissioner, Dharampeth Zone No.2, Municipal Corporation, Nagpur.
2. Executive Engineer, Public Health Engineering Department, Municipal Corporation, Nagpur.
3. Deputy Engineer, Public Works Department, Municipal Corporation, Nagpur.
4. Divisional Officer (Solid Waste Management), Municipal Corporation, Nagpur.

The above officers have been designated as Committee Members.

Assistant Commissioner
Dharampeth Zone No.2
Municipal Corporation, Nagpur

Copy to :-

1. Submitted for information to the Hon. Commissioner and Administrator, Municipal Corporation, Nagpur.

- 57 -

3

2. Submitted for information to the Hon. Additional Commissioner (City), Municipal Corporation, Nagpur.

3. Submitted for information to the Hon. Deputy Commissioner (Solid Waste Management), Municipal Corporation, Nagpur.

Copy :-

1. Submitted for information to the Law Officer, Municipal Corporation, Nagpur.

2. The above referred officers, as per letter no.2, shall remain present on 4-11-2025 at 11-00 am at Futala Talav for a joint meeting, as a report is to be submitted to the Hon'ble Court from the Department.

3. For necessary action to the officers/ employees mentioned in order.



कार्यालय, नागपूर महानगरपालिका -58-

धरमपेठ झोन क्र. 2

हरणे महिला समाज भवनाच्या मागे, गोकुळपेठ, नागपूर - 440010

दुरध्वनी क्र. 07122565589, 07122567056

ई मेल आय डी - nmedharampethzone2@gmail.com



क्रमांक : १९/१०२०/२०१७ २०२५

दिनांक : ३/११/२०२५

प्रति,

मा. हेमा देशपांडे

रिजनल ऑफीसर (एम.पी.सी.बी.)

नागपूर

विषय :- Joint Committee visit w.r.t. Hon'ble NGT Order in OA No. 73 of 2025 (WZ) dtd. 23-09-2025

- विषय :- 1) Hon'ble NGT Order in OA No. 73 of 2025 (WZ) dtd. 23-09-2025 New item titled "Futala Lake's charm fades amid neglect and poor maintenace" appearing in times of india dtd. 25-05-2025
2) MPCB/1064/2025 dtd. 3-11-2025

उपरोक्त संदर्भाकीत विषयान्वये संयुक्त समिती सदस्य अंतर्गत खालील प्रमाणे आहे.

- 1) सहा. आयुक्त, धरमपेठ झोन क्र. 2, म.न.पा. नागपूर
- 2) कार्यकारी अभियंता, सार्व. आरोग्य अभि. विभाग, म.न.पा. नागपूर
- 3) उप अभियंता, सार्व. बां. विभाग, म.न.पा. नागपूर
- 4) विभागीय अधिकारी, (घ.व्य.), म.न.पा. नागपूर

उपरोक्त अधिकारी समिती सदस्य निर्देशित केले आहे.

Handwritten signatures and dates:
 1. *AK OC*
 2. *Ad*
 3. *Sp. in*
 4. *4/11/25*

Handwritten signature and date:
 5. *गोयड*
 6. *4/11/25*

Handwritten signature and text:
 सहा. आयुक्त
 धरमपेठ झोन क्र. 2
 महानगरपालिका, नागपूर

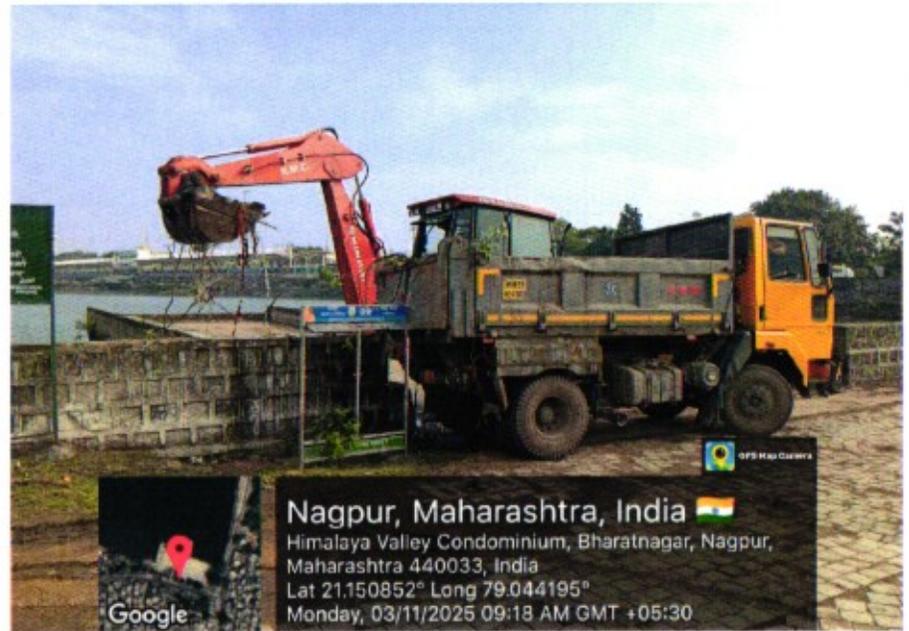
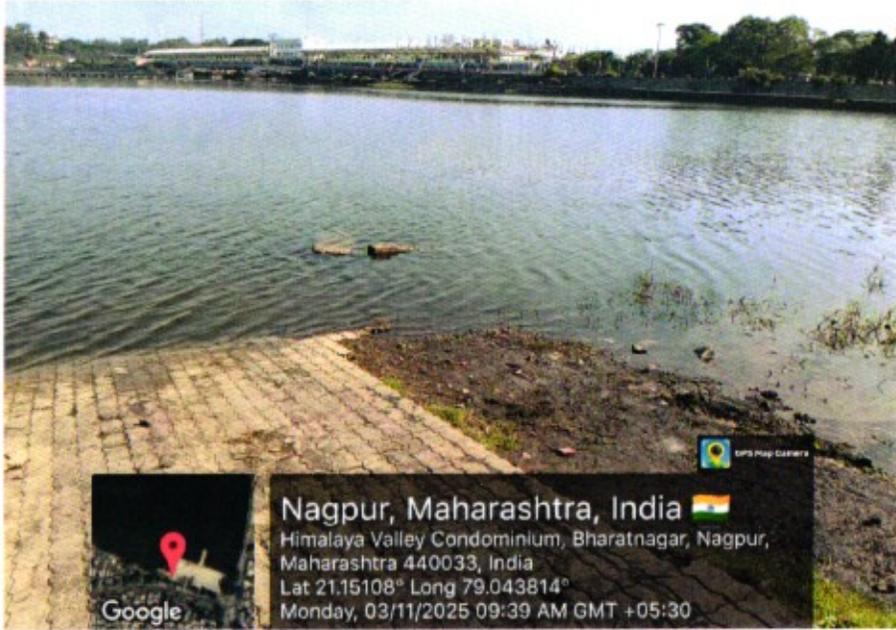
प्रतिलिपी :-

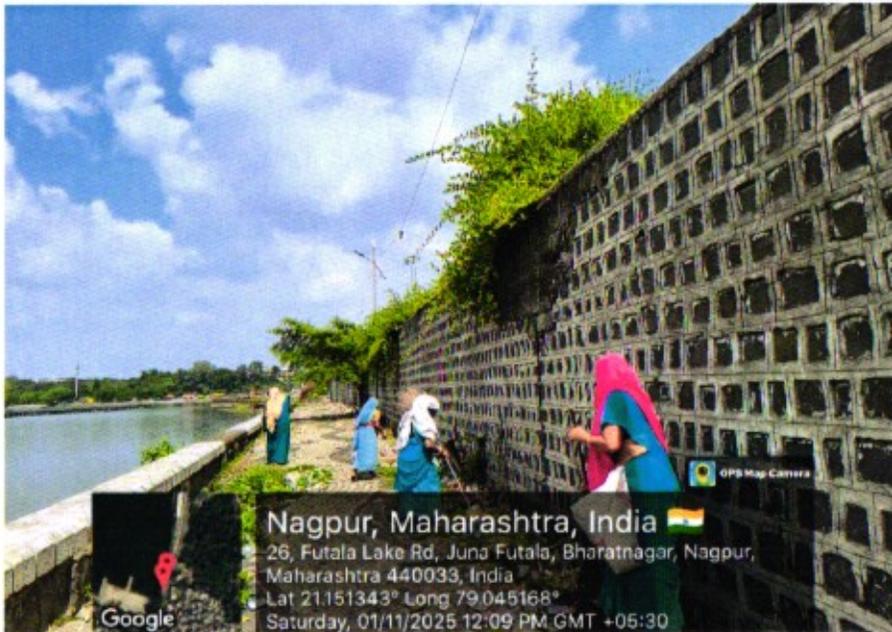
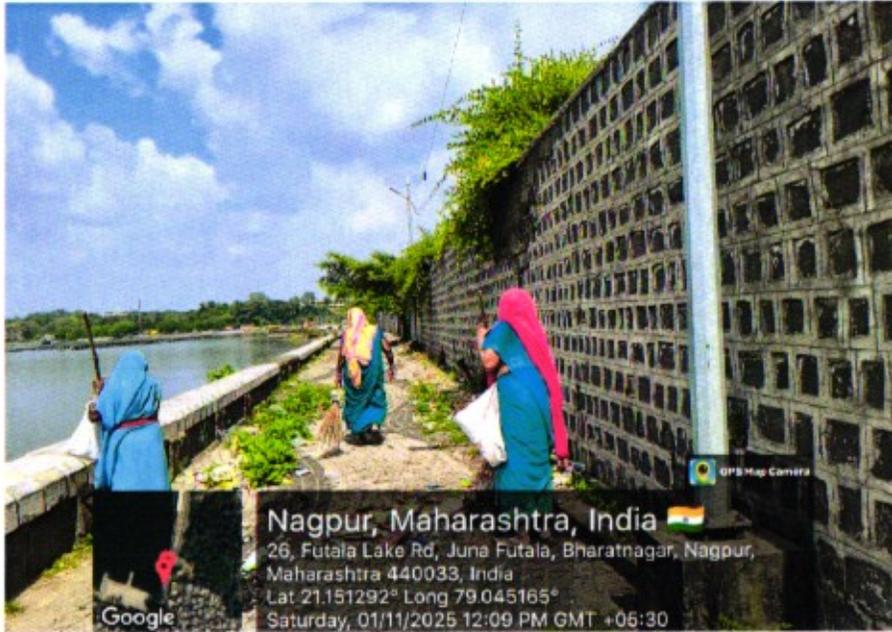
- 1) मा. आयुक्त तथा प्रशासक, म.न.पा. नागपूर यांना माहितीस्तव सविनय सादर.
- 2) मा. अति. आयुक्त (शहर), म.न.पा. नागपूर यांना माहितीस्तव सविनय सादर.
- 3) मा. उपायुक्त (घनकचरा व्यवस्थापन विभाग), म.न.पा. नागपूर यांना माहितीस्तव सविनय सादर.

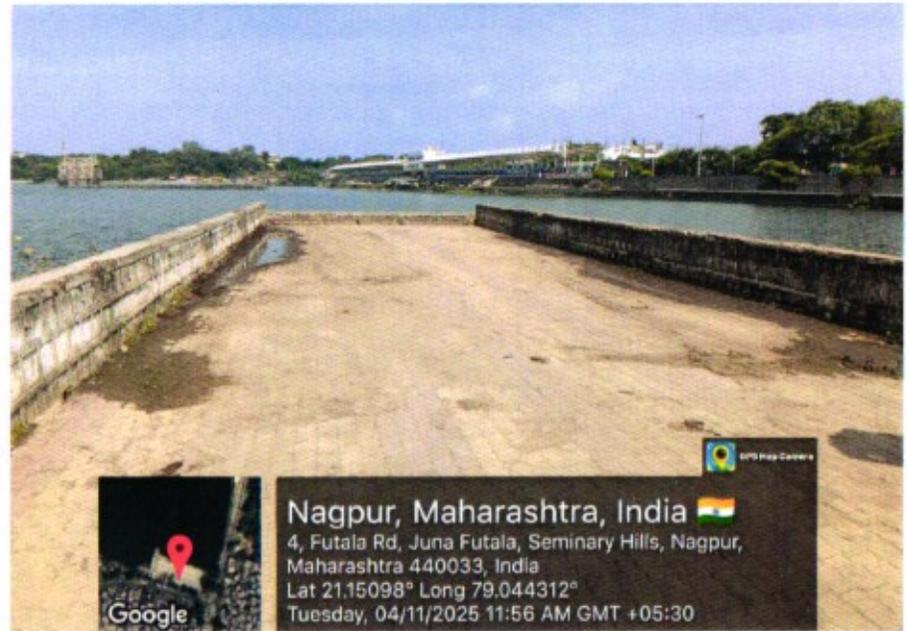
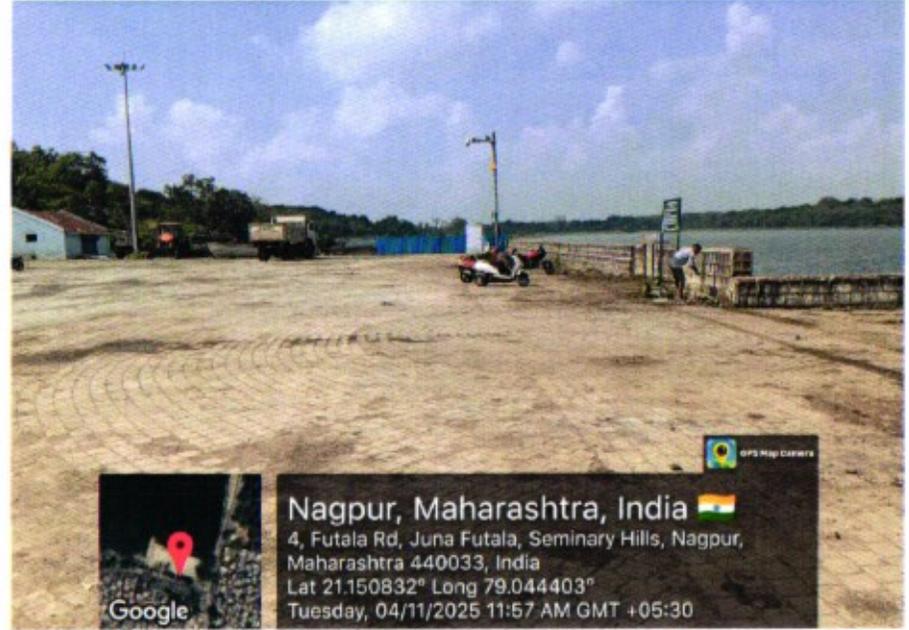
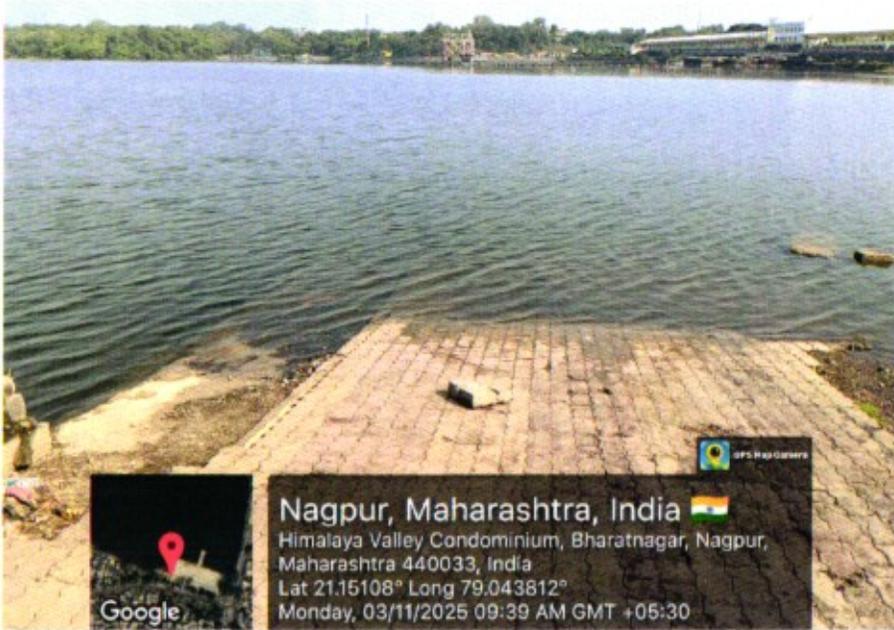
प्रती :-

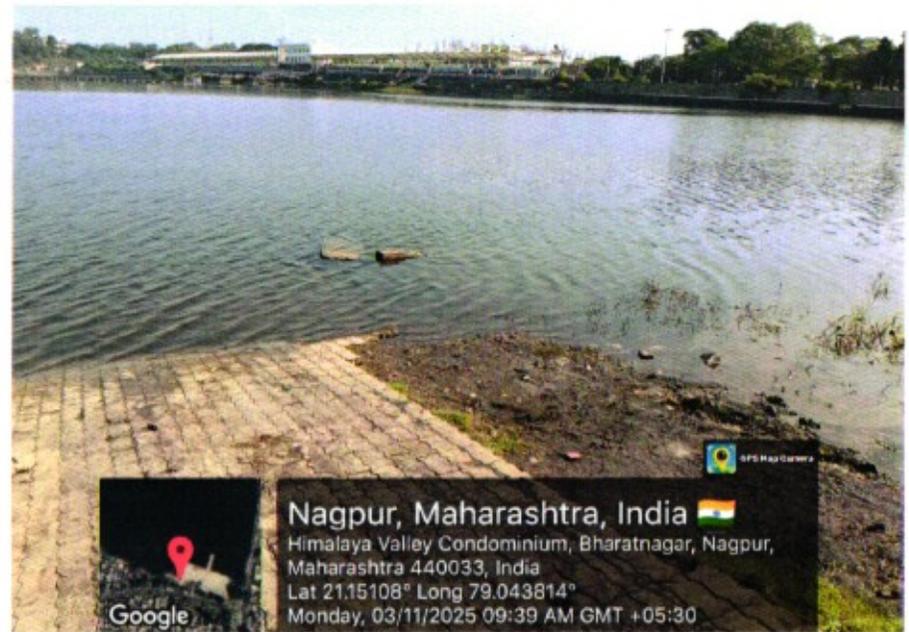
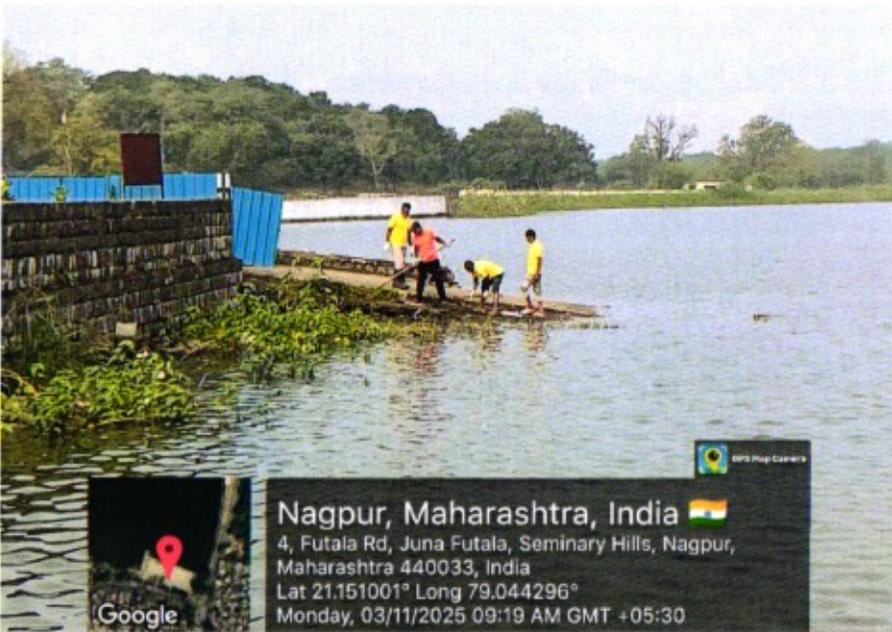
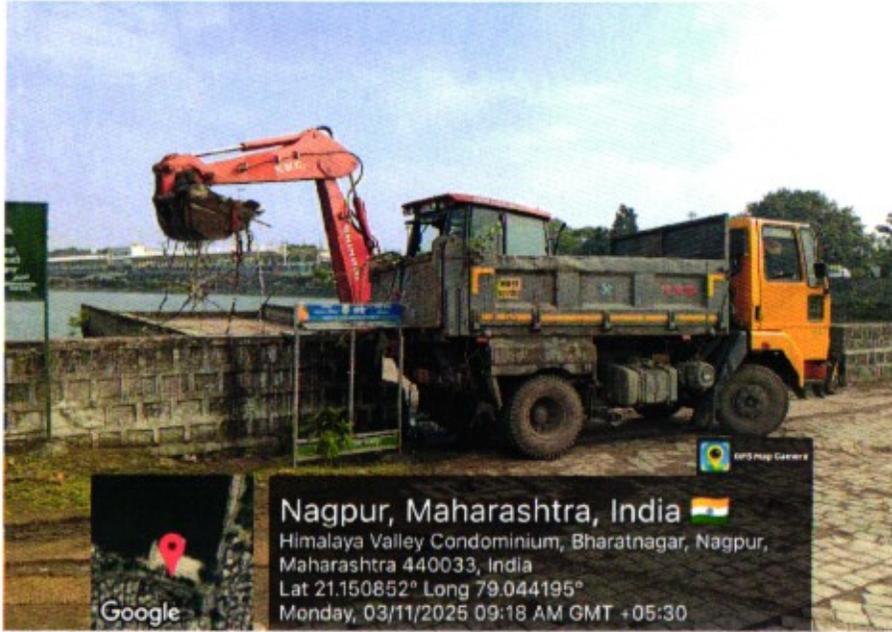
- 1) विधी अधिकारी, म.न.पा. नागपूर यांना माहितीस्तव सादर.
- 2) उपरोक्त आदेशातील अधिकारी पत्र क्र. 2 चे अनुषंगाने दि. 4-11-2025 रोजी सकाळी 11-00 वाजता फुटाळा तलाव येथे संयुक्त भेटी होणार असुन आपण उपस्थित राह्यावे विभागातर्फे मा. न्यायालयाकडे अहवाल सादर करावयाचे आहे.
- 3) आदेशातील नमुद अधिकारी/कर्मचारी यांना कारवाईस्तव.

Handwritten signature and date:
 7. *04/11/25*
 म.न.पा. नागपूर

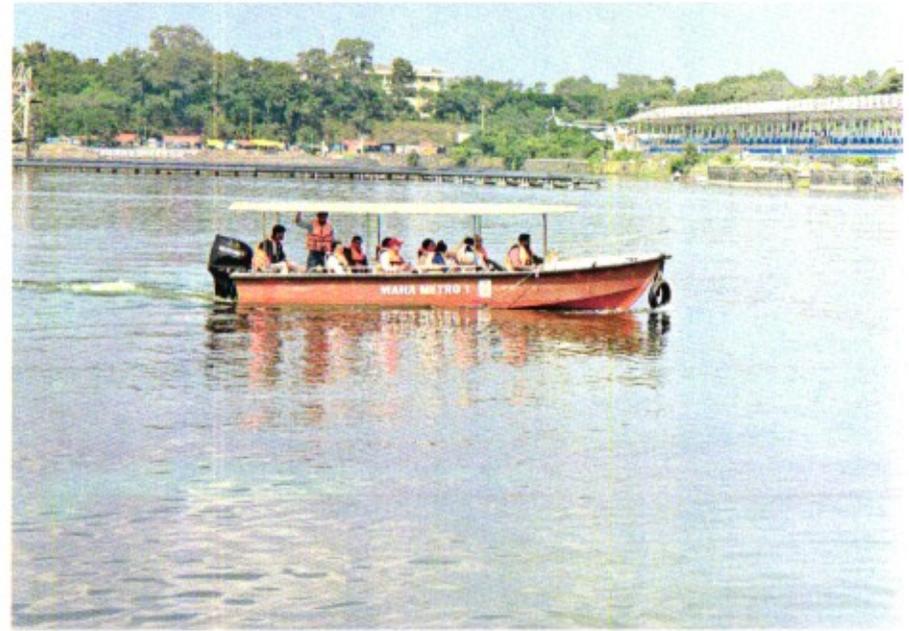


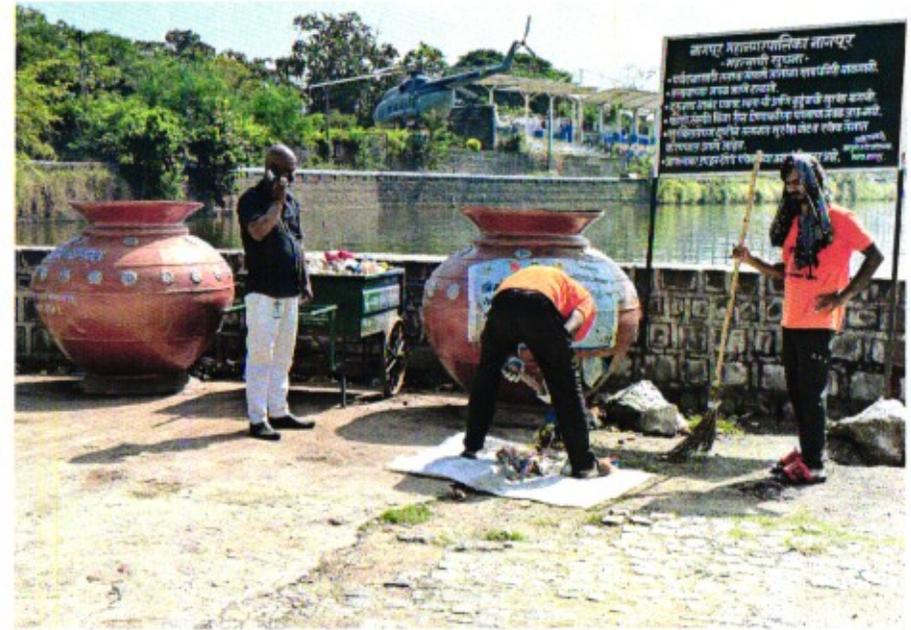


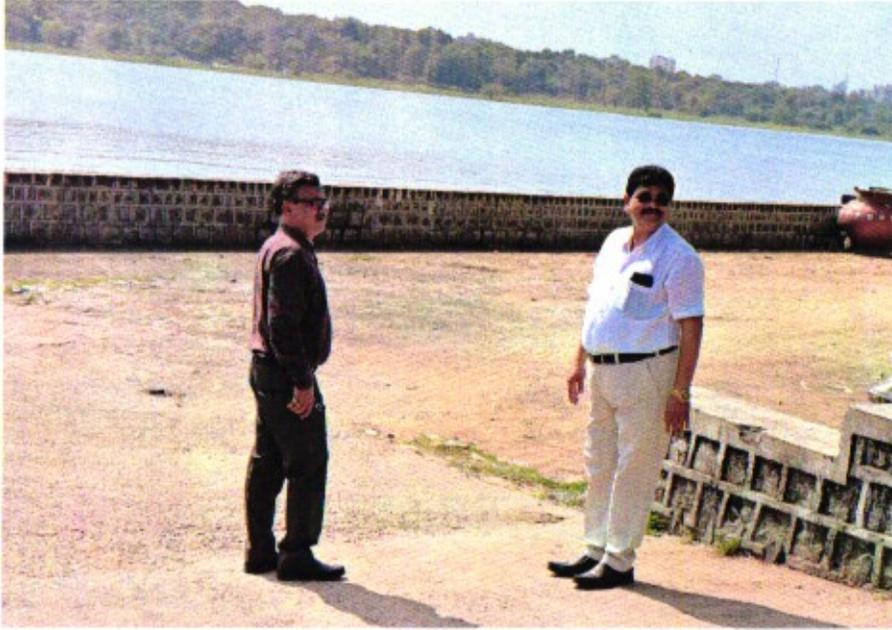














Office, Nagpur Municipal Corporation, Nagpur
Office of Assistant Commissioner
Dharampeth Zone No. - II

Office :	Office Phone :
Behind Harne Mahile Samaj	0712-256589
Bhavan, Gokulpeth, Nagpur	0712-256056

No.:- AC/1036/Z-II/2025-26 Dated :- 10/11/2025

To,
Hema Deshpande,
Regional Officer (M.P.C.B.),
Nagpur.

Subject :- Regarding joint meeting at Futala Talav
as per order dated 23-9-2025 O.A.73/
2025 of Hon. N.G.T.

Ref'nce :- Suo Moto OA No. 297/2025(PB), OA No.
73/2025 (WZ).

With reference to the subject cited
above, following information is being submitted :

1] A] Ten permanent cleaners are working
regularly to remove floating garbage from the
water's edge at Futala Lake.

B] A garbage dustbin has also been placed to prevent anyone from throwing garbage into the water.

C] In addition to removing garbage from the banks of Futala Lake, regular permanent cleaning workers are appointed in outer areas, on main road and in surrounding area.

D] Special arrangements are made in the area of Futala Lake for festivals like Ganpati Visarjan, Navratri Festival, Shri Krishna Janmashtmi, etc. (Artificial Tanks, Nirmalya Kalash, and awareness banners).

2] A] Arrangements have been made for collecting garbage in two shifts, in afternoon and in evening, for hawkers in outside area of the lake. The vehicle for collecting garbage is arranged by Tata S.A.G. Enviro Company. This arrangement has been made for commercial hawkers.

- 71 -

3

B] Since the Kashmir Colony is located in a deep area adjacent to the new Futala Colony on the southern side of Futala Lake, their household waste is collected by parking vehicles on the main road, and by using manpower, citizens are called to their homes to give their garbage.

3] In the southern side of Futala Lake, adjacent to the new Futala Colony, there are total 145-160 houses in deep area of Kashmir Colony, with a population of about 450 citizens, and there are total of 8 stables/cow and buffaloes sheds in this place.

Assistant Commissioner
Dharampeth Zone No.2
Municipal Corporation, Nagpur

Copy to :-

1. Hon. Commissioner and Administrator,
Municipal Corporation, Nagpur.

2. Hon. Additional Commissioner (City),
Municipal Corporation, Nagpur.

3. Superintending Engineer, Public Works
Department, Municipal Corporation, Nagpur.

Copy :-

1. For information to Law Officer, Municipal
Corporation, Nagpur.

- 73 -

कार्यालय, नागपूर महानगर पालिका, नागपूर

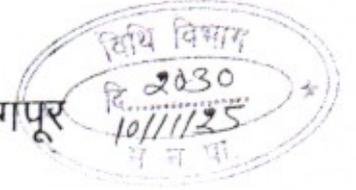
सहाय्यक आयुक्त यांचे कार्यालय

धरमपेठ झोन क्र - II



- कार्यालय :
हरणे महिला समाजभवन मागे
गोकुलपेठ, नागपूर

- कार्यालय फोन :
०७१२-२५६५५८९
०७१२-२५६७०५६



क्रमांक : AC/1036/Z-II/2025-26

दिनांक : 10/11/2025

प्रति,

हेमा देशपांडे
रिजनल ऑफीसर (एम.पी.सी.बी.)
नागपूर.

विषय : मा. एन.जी.टी. आदेश दि. 23.9.2025 ओ.ए. 73/2025 चे अनुषंगाने सयुक्त समितीची भेट फुटाळा तलाव बाबत.

संदर्भ : Suo Moto OA No. 297/2025 (PB), OA No. 73/2025 (WZ)

उपरोक्त संदर्भाकित्त विषयान्वये खालीलप्रमाणे माहिती सादर करण्यात येत आहे.

- अ) फुटाळा तलाव येथे पाण्याच्या काठावरील फ्लोटींग कचरा काढण्यासाठी 10 स्थायी सफाई कामगार नियमितरित्या कार्यरत आहेत.
 - पाण्यात कोणीही कचरा/निर्माल्य इत्यादी टाकण्यात येवू नये साठी निर्माल्य कलश सुध्दा ठेवण्यात आले आहे.
 - फुटाळा तलाव येथील पाण्याच्या काठावर कचरा काढण्याव्यतिरीक्त बाहेरच्या भागात, मुख्य रस्त्यावर व परिसरात नियमित स्थायी सफाई कामगार नियुक्त आहेत.
 - फुटाळा तलाव येथे गणपती विसर्जन, नवरात्र उत्सव, श्रीकृष्ण जन्मष्टमी इत्यादी उत्सावसाठी फुटाळा तलावाच्या परिसरात विशेष व आवश्यक व्यवस्था करण्यात येते (कृत्रिम टँक, निर्माल्य कलश व जनजागृतीचे बॅनर)
- अ) तलावाच्या बाहेरील भागात हॉकर्स करिता दुपारी-रात्री दोन पाळीत कचरा संकलित करण्याची व्यवस्था करण्यात आली आहे. कचरा संकलित करिता वाहन टाटा एस ए.जी. इनव्हायरो कंपनी तर्फे व्यवस्था करण्यात येते. ही व्यवस्था व्यवसायिक हॉकर्ससाठी करण्यात आली आहे.
 - फुटाळा तलावाच्या दक्षिण भागास नविन फुटाळा वस्तीला लागून कश्मिर वस्ती खोलगट भागात असल्यामुळे त्यांचे घराचा कचरा मुख्य रस्त्यावर वाहन उभे ठेवून कचरा गोळा करण्यात येते व मनुष्य बळाद्वारे नागरिकांचे घरापर्यंत हाक मारून कचरा देण्यासाठी बोलाविण्यात येते.

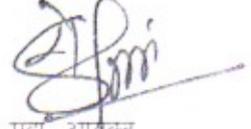
for int pt.
Suresh Jadhav
10/11/25

contd.2

-74-

:2:

- 3) फुटाळा तलाव दक्षिण भागात नविन फुटाळा वस्तीला लागून कश्मिर वस्ती खोलगट भागात एकुण 145 ते 160 घरे असून जवळपास 450 नागरिक राहतात व याच ठिकाणी एकुण 8 तबेले/गाई म्हशीचे गोठे आहेत.



सहा. आयुक्त

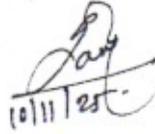
धरमपेट झोन क्र. २, मनपा नागपूर.

प्रतिलिपी सविनय सादर :-

१. मा. आयुक्त तथा प्रशासक मनपा नागपूर
 २. मा. अति आयुक्त (शहर) मनपा नागपूर
 ३. मा. अधिक्षक अभियंता, सार्वजनिक बांधकाम विभाग, मनपा नागपूर
- प्रत :
१. विधी अधिकारी मनपा नागपूर याचे माहीतीस्तव.

Sir,

Submitted for Inf. 91.







- 77 -

